

(c) the number of persons arrested on the charge of spying in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P M SAYEED) (a) to (c) Information is being collected and will be laid on the Table of the House

[English]

Abolition of Police Commissioner system

767 SHRI DHARMANNA MONDAYYA SADUL Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Government propose to introduce new administrative system by abolishing the present police commissioner system in Delhi and

(b) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P M SAYEED) (a) No, Sir

(b) Does not arise

Irrigation Project in Sunderban, West Bengal

768 SHRI RADHIKA RANJAN PRAMANIK Will the Minister of WATER RESOURCES be pleased to state

(a) the decision taken by the Government regarding the proposed Master Plan for Irrigation-cum-Drainage-cum-Navigation-cum-pisciculture in the entire Sunderban area in West Bengal,

(b) the steps proposed to be taken by the Government to arrest the erosion to a number of Islands in Sunderban viz Sagar Island Ghoramara Island, Mousumi Island etc , and

(c) the steps taken propose by the Government to save Dismond Harbour Town from erosion of the river Ganges in South 24 Parganas in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON) (a) Based upon the visit of the Central Team to Sunderban area in October, 1992 and their recommendations master Plan is yet to be received from Government of West Bengal

(b) For this work the state Government has executed works costing about Rs 14 crores upto the end of March 1992 An outlay of Rs 21.67 crores for this ongoing work has been made in the 8th Five Year Plan

(c) State Government has been advised to prepare a scheme to save Diamond Harbour Town from erosion of river Ganga after carrying out the model studies

Sardar Sarovar project

769 SHRI AMAR ROY PRADHAN
SHRI RATILAL KALIDAS
VARMA
SHRI PARASRAM
BHARDWAJ

Will the Minister of WATER RESOURCES be pleased to state

(a) whether Government's attention has been drawn to the news-item captioned "NBA threatens to resume agitation appearing in the Statesman dated July 5 1993,

(b) if so whether the Government propose to review Sardar Sarovar project and other issues along with resettlement of oustees,

(c) if so the details thereof,

(d) whether in view of the cancellation of

world Bank loan for the Sardar Sarovar project the rehabilitation of oustees of Madhya Pradesh has been put on a backburner, and

(e) if so, the remedial measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON) (a) Yes, Sir

(b) and (c) The technical parameters of the Sardar Sarovar project were fixed by the Narmada Water Dispute Tribunal after consideration of various proposals put forth before it. The Tribunal gave its final Award on 7 12 1979 which was published by the Government of India in the official Gazzette on 12 12 1979 and became official and binding on the party States. According to Clause XVI of the Award, the project is subject to review at any time after a period of 45 years from the date of publication of the Award. Such propositions can be considered only if all the party states agree to amend the Award of the Tribunal.

(d) No, Sir

(e) Does not arise

Pension to Freedom Fighters

770 SHRI C P MUDALAGIRIYAPPA Will the Minister of HOME AFFAIRS be pleased to state

(a) the criteria prescribed for sanctioning the pension to Freedom Fighters,

(b) whether the Government propose to give benefit of reduction of period in jail to SCs/STs

(c) if so, the details thereof,

(d) whether there is any demand to give

such relaxation to others also, and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P M SAYEED) (a) To be eligible for freedom fighters pension under the Swatantrata Sainik Samman Pension Scheme, 1980, a person should have suffered a minimum of six months imprisonment/Internment/externment / abscondence against an executive order in connection with the freedom struggle. The other categories of persons who are eligible for pension are those who (a) became permanently incapacitated (b) lost their Government jobs (c) suffered ten strikes of whipping / canning etc and (d) lost their property as a result of confiscation etc and (d) lost their property as a result of confiscation / attachment in connection with their participation in the freedom struggle. Eligible dependents of the deceased freedom fighters/martyrs are also eligible for family pension.

(b) and (c) Under the Scheme the benefit of reduction of period is already available to women and person belonging to SC/ST Categories. With only three months jail suffering they are eligible for pension.

(d) and (e) Yes, Sir. A demand for reduction in the period of suffering from six months to three months in the case of all freedom fighters was considered by the Government but it was not found possible to accept to same as the concession granted to SCs/STs and women category of freedom fighters is in the line with the general policy of the Government to provide all feasible facilities to the weaker sections of the society, which cannot be extended to others.

Irrigation projects in Andhra Pradesh

771 SHRI RAMA KRISHNA KONATHALA Will the Minister of WATER RESOURCES be pleased to state